

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2013

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudication of the dispute between the Kanti Bijlee Utpadan Nigam Limited and Bihar State Power Holding Company Limited.

Date of hearing : 24.9.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Kanti Bijlee Utpadan Nigam Limited

Respondents : Bihar State Power Holding Company Limited
State Load Despatch Centre, Patna

Parties present : Shri M.K.V Rama Rao, KBUNL
Shri Ajay Dua, KBUNL
Shri Rohit Chhabra, NTPC
Shri A.K.Choudhary, NTPC
Shri Mohit Shah, Advocate, BSPHCL
Ms Shilpi Shah, Advocate, BSPHCL

Record of Proceedings

Learned counsel for Bihar State Power Holding Company Limited (BSPHCL) submitted that in accordance with the Commission's direction dated 8.8.2013 a meeting with senior level officials at the level of Director (Commercial), KUBNL and CMD, BSPHCL was convened on 5.9.2013 to resolve the dispute regarding non-payment of dues. However, the minutes of the meeting are under approval with higher management of BSPHCL. Learned counsel for BSPHCL requested for two weeks time to file minutes of meeting, which was allowed by the Commission.

2. The representative of the petitioner submitted that since the unit#1 has already achieved full load and is ready for COD anytime latest by 1.10.2013, 00.00 hrs., BSPHCL should give consent for implementation of ABT as required under relevant regulations, pending agreement on other issues.

3. The petition shall be listed for hearing on 29.10.2013.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)